

File No. 15(6)2017/FLRS/RCD/FSSAI  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
Regulatory Compliance Division  
**FDA Bhawan, Kotla Road, New Delhi - 110002**

**Dated, the 05<sup>th</sup> Feb, 2018**

To

1. Commissioner of Food Safety of all States/UTs
2. All Central Licensing Authority, FSSAI

**Subject: Non renewal of license/registration certificate due to FLRS system failure - reg.**

Sir/Madam,

As you are aware, Food Licensing and Registration system (FLRS) is an IT enabled system launched by FSSAI to facilitate FBO's to apply online for license/registration certificate.

2. It has come to the notice that since last quarter of December 2017 technical glitches cropped up in FLRS system. Due to this many food business operators whose licenses were due for renewal could not be renewed on account of FBOs either not being able to pay fee online or inability to upload requisite documents for the purpose due to reasons mainly attributable to technical errors. Resultantly, licenses of many food business operators expired for no fault at their end.

3. Keeping this into account, it has been decided that food business operators whose licenses have not been renewed during the said period will be allowed to continue their food businesses. The functioning of FLRS system is expected to normalize by 15<sup>th</sup> Feb, 2018. The normalization shall be communicated and window will be provided to all such FBOs whose licenses got expired during this period to renew their application subject to fulfilling eligibility criteria.

4. This issues with the approval of the Competent Authority.

Yours faithfully,



(Garima Singh)

Director (Regulatory Compliance)